

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-374(ND)/2018

In the matter of:

Delisha Engineering
Vs.
KKSPUN India Ltd.

... Applicant

...Respondent

SECTION: Under Section 9 of IBC.

Order delivered on 13.04.2018.

CORAM

DR. DEEPTI MUKESH
HON'BLE MEMBER(J)

For the applicant
For the Respondent

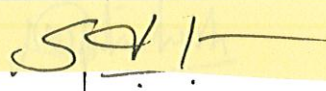
Anish R. Shah & Nitesh Ranjan.

-

ORDER

Ld. Counsel for the applicant states that they have filed service affidavit within one week as directed. The Ld. Counsel further states that the corporate debtor has received the copy of the application which was confirmed by corporate debtor who communicated with the applicant on phone nobody appeared for corporate debtor and one week time is granted for filing of service affidavit. All the copies to be served in advance to the other side. For further consideration on 25th April, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**